

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.218- IA/860(AHM)2023  
ITEM No.219- IA/521(AHM)2024  
in  
**CP(IB)/152(AHM)2021**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Sitaben Dilipkumar Hirani Proprietor of Hirani Brothers  
V/s  
Princi Proteins Pvt Ltd

.....**Applicant**

.....**Respondent**

**Order delivered on: 28/06/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant/Liquidator : Mr. Vinodkumar Shah, PCA  
For the State Tax Officer : Proxy for Mr. Archit P Jain, Adv.

**ORDER**

**IA/860(AHM)2023**

List for further consider on 22.07.2024.

**IA/521(AHM)2024**

State Tax Officer present in person. Applicant is also member of CoC. As argued by the respondent, there was no security available since CIRP and hence he had filed application for liquidation. As argued, in presence of the ST office, Ld. Counsel for the applicant is directed to file withdrawal pursish within 15 days.

List for filing withdrawal pursish on 22.07.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**